

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal No.21268 of 2018**

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-20-21-22-23-18-19 dated 08/05/2018 passed by the Commissioner (Appeals), Central Tax, Mysuru)

**M/s Karnataka State Forest  
Industries Corporation Ltd.**  
No.51, 2<sup>nd</sup> Cross, 'N' Block Kuvempu  
Nagar, Mysuru-570023

**Appellant(s)**

*VERSUS*

**Commissioner of Central Tax  
& Central Excise, Mysuru**  
S1-S2, Vinaya Marga,  
Siddhartha Nagar,  
Mysore - 570 011  
Karnataka

**Respondent(s)**

**APPEARANCE:**

Mr. A.S. Monnappa, Advocate for the Appellant  
Mr. Rajesh Shastry, AR for the Respondent

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)  
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

**Final Order No.20593/2023**

Date of Hearing: 20/06/2023

Date of Decision: 20/06/2023

**As Per Bench**

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department

and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)  
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)  
MEMBER (TECHNICAL)**

*Nihal*